

HIGH COURT OF CHHATTISGARH, BILASPUR

NOTIFICATION

No. 6373/R.(J.)/2024

Bilaspur, Dated 19.04.2024

As per order of Hon'ble the Chief Justice, the current roster is modified as under and shall be effective from 22.04.2024.

<u>S. No.</u>	<u>Division Bench</u>	
<u>01.</u>	<u>Division Bench-I</u> Hon'ble the Chief Justice & Hon'ble Mrs. Justice Rajani Dubey	<ul style="list-style-type: none">➤ All Writ Matters of Division Bench (Except against the order of Tribunal constituted under Article 323-A & 323-B of the Constitution of India & matter relates to Ultra Vires up to the year 2022)➤ Public Interest Litigation Petitions.➤ Writ Appeal from the year 2023 onwards.➤ Habeas Corpus Petitions.➤ Criminal Appeal from the year 2022 onwards.➤ Writ Petition (Cr.)➤ Contempt Petition (Criminal)➤ Application for leave to appeal U/s 378 Cr.P.C. (Motion hearing matters).➤ Applications under Section 482 of the Code of Criminal Procedure (For Quashing of FIR).
<u>02.</u>	<u>Division Bench-III</u> Hon'ble Mr. Justice Sanjay K. Agrawal & Hon'ble Mr. Justice Arvind Singh Chandel	<ul style="list-style-type: none">➤ All Criminal Matters of Division Bench.<ul style="list-style-type: none">➤ (Except Criminal Appeal from the year 2020 onwards and Application for leave to appeal U/s 378 Cr.P.C. (Motion hearing matters) and➤ Applications under Section 482 of the Code of Criminal Procedure (For Quashing of FIR).➤ Writ Appeal upto the year 2022➤ All Writ Matters of Division Bench<ul style="list-style-type: none">➤ (Against the order of Tribunal constituted under Article 323-A & 323-B of the Constitution of India & matter relates to Ultra Vires upto the year 2022).
<u>S. No.</u>	<u>Single Bench</u>	
1.	<u>Special Bench</u> Hon'ble the Chief Justice	<ul style="list-style-type: none">➤ Application under Sub-Section (4) or Sub-Section (5) or Sub-Section (6) of Section 11 of the Arbitration & Conciliation Act.➤ Petitions under Section 482 Cr.P.C. and Cr.M.P. up to the year 2017 (Except Quashing of FIR).➤ Criminal Revision from the year 2013 to 2015 (except Criminal Revision against Acquittal).➤ Transfer Petition (Criminal)

		<p>➤ Specially assigned cases. (At 2:15 PM or after completion of DB-I list whichever is earlier)</p>
2.	<p>Single Bench-III Hon'ble Mr. Justice Naresh Kumar Chandravanshi</p>	<p>➤ Petitions under Section 482 Cr.P.C. & Cr.M.P. from the year 2018 onwards (except Quashing of FIR). ➤ All Bail Applications under Section 438 Cr.P.C. ➤ Writ Petition (T). ➤ Writ Petition under Article 227 Constitution of India. ➤ Writ Petition (L). ➤ Tied up matters</p>

BY ORDER OF HON'BLE THE CHIEF JUSTICE


 (K. Vinod Kujur)
 Registrar (Judicial)

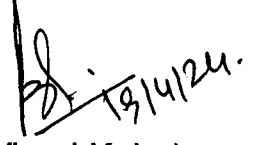
Endorsement No.6374/R.(J.)/2024

Bilaspur, Dated 19.04.2024

Copy forwarded for kind information to:-

1.	The P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
2.	The Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
3.	The Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur to place it before His Lordship
4.	The Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur to place it before Her Lordship.
5.	The Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.
6.	The Registrar General, High Court of Chhattisgarh, Bilaspur.
7.	The Registrar (Vigilance /I & E/Judicial/S & A Cell), High Court of Chhattisgarh, Bilaspur.
8.	The Registrars (Ministerial), High Court of Chhattisgarh, Bilaspur.
9.	The Joint Registrars (M), High Court of Chhattisgarh, Bilaspur.
10.	The Additional Registrars (Judl./D.E.&E/Admn./Classification/Criminal), /cRegistrar (Computerization/C.P.C.), High Court of Chhattisgarh, Bilaspur.
11.	The Advocate General, Government of Chhattisgarh, Bilaspur.
12.	The Secretary, High Court Legal Services Committee, Bilaspur.
13.	The Secretary, High Court Bar Association, Bilaspur.
14.	The Deputy Solicitor General of India, Central Govt., High Court Premises, Bilaspur.

15.	The Joint Registrar (M)/ Additional Registrar /Deputy Registrar/Assistant Registrars/ Section Officers/ In-charge (O/o AR(J)/Civil/ Criminal/ Writ/ Central Filing/Cause List Section/ Lawazima/ Paper Book & Inspection/ Library/ Protocol/ Court Officer/S.W./Supreme Court Section), High Court of Chhattisgarh, Bilaspur.
16.	The OIC-NIC, High Court of Chhattisgarh, Bilaspur for uploading the same on Internet.

 19/4/24.

(K. Vinod Kujur)
Registrar (Judicial)